

ITEM NO.41

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 2413/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in CRLMC No. 6347/2019 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE (NATIONAL CAPITAL TERRITORY
OF DELHI) & ANR.

Respondent(s)

(IA No.42360/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 26-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Jain, Adv.
Mr. Rajat Bharadwaj, Adv.
Mr. Karan Sharma, Adv.
Mr. Mehul Prasad, Adv.
Mr. Amit Bhandari, Adv.
Mr. Prem Sagar, Adv.

For Respondent(s)

Mr. Raghav Awasthi, Adv.
Mr. Mukesh Sharma, Adv.
Mr. Kunal Tiwari, Adv.
Mr. Rahul Dadwal, Adv.
Mrs. Nirmala Singh, Adv.
Mr. Arup Ratan Dutta Choudhury, Adv.
Mr. Madhu Sudan Singh, Adv.
Mr. Lohitaksha Shukla, Adv.
Mr. Ravi Kumar Tomar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Re-list on 11.03.2024.

In the meanwhile, Complaint Case No. 15/2019 pending before the court of Additional Chief Metropolitan Magistrate-I, Rouse Avenue Court, New Delhi, will not be taken up for hearing by the trial court.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**